NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.46/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.12.2016

NAME OF THE PARTIES: Mr. Joseph Francis De'souza

V/s.

M/s. Geo Chem Laboratories (Rajkot) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

4 Harriss Munipee Advocate-Petitioner Munipee

Adv. Karl Shoff Counsel
Adv Radul Hingmine Attany
i/b Hariani. 7- (0.
For Respondent)

23/12/2014

ORDER

T.C.P. NO. 46/397, 398/NCLT/MB/2014

- 1. Ld. Counsel of the Petitioner appeared and stated that Petitioner No.1 unfortunately expired on 23rd November, 2016. Therefore, substitution of the legal heir is required as per law. Ld. Counsel of the Respondent is also present.
- Under the circumstances, the matter is adjourned to 14th February, 2017.
 Communicated to both the sides.

Dated 23.12.2016

Sd/-Shri M.K. Shrawat Member (Judicial)